

S.No.4

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
22-04-2024 AT 10:30 AM**

CP (IB) No. 335/7/HDB/2022

AND

Inv. P (IBC) 31/2023, IA (IBC) 910/2023 & IA (IBC) (Liquidation) 8/2024 in

CP (IB) No. 335/7/HDB/2022

u/s. 7 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Financial Creditor

AND

M/s. G S Biotech Limited

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Inv. P (IBC) 31/2023

Orders not pronounced. **For orders on 05.06.2024.**

IA (IBC) 910/2023

Orders not pronounced. **For orders on 05.06.2024.**

IA (IBC) (Liquidation) 8/2024

Learned Counsel Mr B Ravi Teja, for applicant present physically.

Heard, **for orders on 05.06.2024.**

Let all other IAs if any pending in this matter also be listed along with this IAs.

Let the applicant in respect of this shall file a memo showing list of IAs pending within one week.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)